380

## [श्री सत्यनारायरण जटिया]

राड विकमगढ़ जालाट, चामहला, स्वासरा, शामगढ़, गराठ तथा भालाबाह रोड से यात्रा करने वाले यात्रियों के लिए आरक्षण के स्थान बढ़ाए जाने चाहिए । जाँगहला स्टोशन के करीब ''नागेश्वर पार्श्वनाथ'' का प्रसिद्ध जैन तीर्थ है जहां बड़ी संख्या में तीर्थ यात्री जाते हैं। जनता की मांग है कि इस स्टेशन का नामकरण ''नागे-श्वर पार्श्वनार्थं ' किया जाना चाहिए । उज्जैन के प्लेटफार्म गाहियां की लम्बाइं ासे छोट<sup>े</sup> हैं जिसे बढ़ाने की जावदयकता है। दहरादन एक्सप्रेस तथा अन्य रेल गाड़ियों में सुरक्षा का पर्याप्त प्रबन्ध किया जाना चाहिए ।

मेरा रेल मंत्री तथा मंत्रालय से नाग्रह हैं कि जनता की सुविधा के लिए उपरोक्त मांगों को तत्काल स्वीकृतः किया जावे।

(ix) NEED FOR TAKING FIRM DECI-SION REGARDING SHIFTING OF HEAD-QUARTERS OF HINDUSTAN FERTILISER CORPORATION TO CALCUTTA.

SHRI KRISHNA CHANDRA HAL-DAR (Durgapur): All the units of Hindustan Fertiliser Corporation, namely, Durgapur Fertiliser Plant, Haldia Fertiliser Plant, Barauni, Namrup Plants and marketing offices of the Hindustan Fertiliser Corporation are located in and around Calcutta. The Export Committee has recommended the shifting of headquarters of Hindustan Fertiliser Corporation from Delhi to Calcutta, The West Bengal Government also allotted sufficient land in Salt Lake for construction of office building and quarters for the employees and officers. Pending construction of the same, the Government of West Bengal arranged office premises in the area where there was no loadshedding of power. But some interested quarters who are not willing to shift the headquarters from Delhi. are trying to make the Hindustan Fertiliser Corporation to incur huge amount of expenses and losses.

So, I would request the hon, Minister of Chemicals and Fertilisers to take a decision in this regard to shift the headquarters of the said Corporation from Delhi to Calcutta and to make a statement in the House in this regard.

भी जगपाल सिंह (हरिद्वार) : सभापति हाहादेय, स्टेटमेस्ट पढ़ने से पहले में यह जानना चाहुंगा कि जो स्टेटमेन्ट मैंने अंडप कता 377 दिया था सुबह 10 बजे, उसका बदलवाया गया है।

MR. CHAIRMAN: This has been approved by the hon, Speaker, Did you submit any statement under Rule

SHRI JAGPAL SINGH: Yes I had submitted earlier in the morning at ten O'clock.

MR. CHAIRMAN: Under the rules what has been approved by the hon. Speaker, you will read that Kindly read that.

श्री जगपाल सिंह : अप्रव कहां हुआ। इसका मतलब तो यह होगा कि जो चार्जेज मेरे उत्पर लगाए हुए हैं। इसके अनुसार प्रव होंगे। (व्यवधान) स्क्रको कम से कम एक घंटा पहले दिया जाना चाहिए था। मेरा मामला 222 का बनता है, लीकन अध्यक्ष गहादय के कहने से हम 377 में एग्री हो गए हैं।

SHRI RASHEED MASOOD (Saharanpur): This should have been given at least one hour earlier.

श्री जगपाल सिंह : जो स्टेटमेन्ट अप्रव किया गया है उसका मतलब यह कि जो चाजेर्ज कातवाली पटना ने है, उनको मैं प्रव कर रहा है। It will be a matter to be sent to

the Privilege Committee.

MR. CHAIRMAN: So far as your statement is concerned, under the rules it was beyond the context. It contained more than 250 words. There is a power to edit it. It has been edited and has been approved by the hon. Speaker. It has been given to you to read out. I will request you to read out.

भी जगणाल सिंह : मैं वणना जाँदिजनल् स्टेटमेन्ट पढ़्रांगा।

MR. CHAIRMAN: I will see that in future such things should not happen. You have made your point. That is there, Kindly read out because what you want to say let it be on record at least

(x) TREATMENT METED OUT TO SHRI JAGPAL SINGH BY POLICE IN PATNA.

श्री कगपाल सिंह : मुक्तको एक घंटा पहले दिया जाना चाहिए था। इसलिए जो स्टेटेमन्ट मैंने दिया था, उसको पढ़ रहा हूं।

माननीय सभापति जी, में 11 अक्तूबर, 1982 को बिहार प्रदेश एवा लोकदल की रैली को पटना में संगीधत करने गया था। अगले राज 12 तारीस को सांयकाल के जहाज से जिसमें मेरा आरक्षण था, बागिस आना था। 12 तारील को करीब 2 बजे मैं गर्जध्द प्रसाद हिमांश, उपाध्यक्ष, बिहार विधान सभा से संगठनात्मक मामलों पर बात करने गया था। करीय 3.00 बजे बेली रांड पर 30 एवा संगठनों का 11 लास हस्ताक्षरों का जाः राज्यपाल को दोने के लिए आया था । थोडी दर बाद टीगर गैस व लाठी चार्ज बिहार प्रेस बिल विरोधी प्रदर्शनकारियों पर किया गया । एक लड़का जिसका नाम अवधेश क शार, जो अपनी जान बचाने के लिए उपाध्यक्ष की कोठी में घूस गया था, उसका पुलिस ने बहुत ब्रो तरह मारा।

MR. CHAIRMAN: Mr. Jagpal Singh, may I request you to kindly read the approved draft. I will request you.

SHRI JAGPAL SINGH: I am not going to read out the approved draft,

MR. CHAIRMAN: That will not be according to the rules.

श्री कगपाल सिंह : नियमानुसार मुक्त को पहले दिया जाना चाहिए था। (व्यवधान) में कोई विशोध सूचना नहीं दें रहा हूं। भैरा मामला तो प्रवलेल मोशाल का है।

श्री राजनाथ सोनकर ज्ञास्त्री (संदप्र): यह 377 का मामला नहीं बनता है लेकिन जध्यक्ष महोदय के बनुरोध करने पर 377 में मामला जाया है, लेकिन इस तरह से 15 मिनट पहले दोने का क्या जौगित्य है?

MR. CHAIRMAN: Mr. Shastri there is no question of hiding things. So far here in the Chair, we have to follow certain procedures under the rules. Now the statement was long enough. It is not permitted by the rules. Therefore, it has been brought down to below 250 words.

SHRI INDRAJIT GUPTA (Basithat): It should have been returned to the Member and he should have been told to reduce it. It has been altered as it exceeded a certain length. It should have been returned to the Member and he should have been told to reduce it to the required length. Why was that not done?

डा. ए. यू. आष्मी (जानपर): अगर पहले बता दिया जाता तो स्पीकर से बात कर सकते थे।

MR. CHAIRMAN: I am told that that was done. The hon. Member was requested to condense it. Probably it has been done. What he is complaining about is that he was given it within less than an hour's time. That is a different matter. But the question is that he was requested that he should condense it. It has been condensed. May I suggest that you read it? The hon. Speaker will look into it and I am sure he will liberally look into it.

He will decide as to what is to be done. We have to follow the procedure.